पर लोग जमा होते जाते हैं और बसो का जो टाइम है इससे एक-एक घटे तक लेट चलती है । इसकी वजह से आर्टिफिशियल तरीके पर भीड पैदा की जाती है । क्या माननीय मती जी यह करेंगे कि बसे जो बेकायदगी से चलती है वह कायदगी से चले और टाइम पर चले ?

श्री राज बहादुर हो सकता है कि कोई-कोई बस पकचुअली न चलती हो ; यह शिकायत हो सकती है लेकिन मैं यह बताना चाहूगा हू कि बसेज की, डी॰ टी॰ यू॰ की, जो व्यवस्था है वह पूर्णतया कार्पोरेशन के अधीन है और कार्पोरेशन पूर्णत. चुनी हुई है, जो वहा के मेम्बर साहबान चुने हुए हैं वे इसकी देख-रेख पर हमेशा ध्यान देते रहते हैं।

سری عبدالغنی : کما وزیر صاحب فرمائس گر که ان کے نوٹس مس ایسی سکانتس آئی هس که جبنی ٹرب هودی هس ان مس سے کحھ ٹرب خود بخود کینسل کر دی جابی هس اور اس کی وجه سے لوگوں کو زیادہ ٹریس معرر هس جسی ٹریس بسوں ٹریس بسوں کو لگانی هیں ان ٹریوں میں گرای ویسے هی کیسل کر دیمے چاری ویسے هی کیسل کر دیمے هس اور اس کی وجه سے جنتا چاری ویسے هی کیسل کر دیمے هس اور اس کی وجه سے جنتا کو ریادہ دکلف هویی هے ۔ ایسی کو ریادہ دکلف هویی هے ۔ ایسی کوئی سکایت آپ کے نوٹس مس

آئی ہے ؟

† श्री अब्दुल ग़नी : क्या वजीर साहब फरमाएगे कि उन के नोटिस में ऐसी शिकायतें आई है कि जितनी ट्रिप होती है इनमें से कुछ ट्रिप खुद बखुद केसिल कर दी जाती हैं और इसकी वजह से लोगों को ज्यादा दिक्कत आती है। जिस रूट पर जितनी ट्रिपे मुकरेंर हैं जितनी ट्रिपे बसों को लगानी हैं इन ट्रिपों में से कुछ ट्रिपे वहां के कर्मचारी वैसे ही केसिल कर देते हैं और इसकी वजह से जनता को ज्यादा तकलीफ होती है। ऐसी कोई शिकायत आपके नोटिस में आई है?

to Questions

श्री राज बहादुर : कभी कभी ऐसा होता हो तो कोई ताज्जुब नही । यह जरूर होता है कि पीक-आवर्स का जो ट्रैफिक है, उसकी वजह से वह ज्यादा से ज्यादा बसे देते हैं, 70-80 वसे पीक आवर्स में लगाने हैं।

*68 [The questioner (Shri Sitaram Jaipuria) was absent. For answer, vide cols. 435-536 infra]

GRANTS FROM CENTRAL SOCIAL WELFARE BOARD

'69 SHRI P K. KUMARAN Will the Minister of Social Security be pleased to state

- (a) the number of institutions to which assistance has been granted by the Central Social Welfare Board during the years 1962, 1963 and 1964, and
- (b) how many such institutions are now defunct and how many were actually not started and what were the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO) (a) A statement is laid on the Table of the Sabha.

(b) The requisite information is being collected and will be placed in the Sabha when available.

^{†[]} Hindi transliteration.

Statement

Number of institutions sanctioned grants by the Central Social Welfare Board in the years 1962-63, 1963-64 and 1964-65

					1962-63	1963-64	1964-65 (upto end of January 1965
1.	Grants-ın-aıd Programme—						
	(a) Plan-period grants.				120	28	
	(b) One Year grants .				*2,050	*2,363	*2,653
2.	Night shelters				32	31	26
3.	Urban Projects				24	2	35
4.	Holiday Homes .				189	171	186
5	Mahila Mandals (running of Welfare Extension Proj pattern)				554	643	622
6.	Socio-economic Programme			•	18	9	31
7.	Condensed Courses of Education for Adult Women,				170	171	113
8.	Child Care Programmes			•	Nıl	Nil	13
	TOTAL				3,157	3,418	3,679

^{*}Number of grants.

Oral Answers

The information is furnished for the years 1962-63, 1963-64 and 1964-65 as the grants are given for the financial years but not for the calendar years.

SHRI P K. KUMARAN · Sir, the Statement says that some 3,000 odd organisations have been given grants and the answer to part (b) of the question says that the information is being collected When there are only some 3,000 institutions or organisations, was it difficult for the Government to find out how many of them are living, how many are dead and how many were unborn?

Shri JAGANATH RAO Some are born and some might have died But the difficulty is that these organisations are situated in various parts of the country and the State Welfare Boards have been addressed by the Central Social Welfare Board and the information has not yet been received I can assure the hon. Member that I will lay on the Table of the House the information as soon as it is received

SHRI P. K KUMARAN: What is the total amount involved?

Shri JAGANATH RAO. I think it is about—and I am speaking from memory—Rs 200,00,000 under the various schemes, all together.

Shri M P BHARGAVA: May I know whether it is the practice in the Central Social Welfare Board to get utilisation certificates of the funds allotted to the various institutions, and if that is the practice, whether utilisation certificates in many cases have not been received?

SHRI JAGANATH RAO: I have no such information with me.

Shri G MURAHARI: I would like to know from the Minister as to the criterion employed for granting such aid, and whether there has been any complaint of favouritism in the deployment of these funds

SHRI JAGANATH RAO: No such complaints have been received by the

Ministry I do not know if any complaints have been received by the Central Social Welfare Board. The application for any grant or aid is made to the State Social Welfare Board. That State Board recommends to the Central Social Welfare Board and the sanction is given by the Central Social Welfare Board.

SHRI G MURAHARI Will you make enquiries into this?

Shri JAGANATH RAO Yes the State Social Welfare Board undertakes the en quiries

SHRI OM MEHTA How many institutions in Jammu and Kashmir are receiving aid from this Board?

SHRI JAGANATH RAO I have not got that information just now I am cellecting it

سری سارے لال کریل

"طاب"، : سس مسری مهودیے

سے جابیا حاهیا هوں که یه

کرانٹ جو ویلمیر بورڈ دییا هے

وہ برایسه سرکاروں دوارا دی حایی

هے یا ڈائریکٹ نسدریه سرکار ان

کو دیی هے۔ کیا بروسیجر هے۔

ं श्रिं प्यारे लाल कुरील 'तालिब' मैं मवी महोदय से जानना चाहता ह कि यह ग्राट जो बेल्फेयर बोर्ड दता है वह प्रातीय सर-वारो द्वारा दी जाती है या डायरेक्ट केंद्रीय सरकार इनको देती है ? क्या प्रोसीजर है ?]

SHRI JAGANATH RAO Some grants are given directly but never through the State Governments

SHRI BHUPESH GUPTA The Minister said that he had not, the Ministry had not received complaints Do I understand

that when complaints are received by the Board, they are not brought to the notice of the Ministry? Are we expected to reconcile to the position that the Ministry is also ignorant about the complaints being made as is suggested in the reply to the question?

Shri JAGANATH RAO No complaint has been received by the Ministry That is what I said I do not know whether it has been received by the Central Social Welfare Board

MR CHAIRMAN Whether complaints received by the organisation concerned are passed on to the Ministry or not—that is what he wants to know

SHRI JAGANATH RAO No, they are not passed on

SHRI BHUPESH GUPTA Therefore, I take it that even if serious complaints come about political patronage under the cover of this, the matter will not have been brought to the notice of the Minister Is that right?

SHRI JAGANATH RAO Unless any complaint is referred to the Ministry, I take it that the Central Social Welfare Board has such authority to go into the question

Shri ARJUN ARORA May I know if the Government is aware of the fact that this Board has earned the reputation of granting aid to those willing to buy vehicles of all sorts and, if so, will the Government please tell the House the number of vehicles for which grant or subsidy was given by this Board during the last one year or so?

SHRI JAGANATH RAO I may inform the House that after the proclamation of emergency, vehicles are not allowed to be purchased

SHRI A B VAJPAYEE Is the Minister aware that the Central Social Welfare

account?

SHRI G. MURAHARI: They do not 1 exist.

SHRI JAGANATH RAO: Grants are given to institutions which are registered under the Societies' Registration Act. Therefore, every care is taken.

SHRI BHUPESH GUPTA: How do you know?

SHRI JAGANATH RAO. Before granting any grants the functioning of the institution is taken into consideration.

SHRIMATI JAHANARA JAIPAL SINGH: The Minister said that grants amounting to Rs. 200,00,000 were given direct to the institutions and not through the State Social Welfare Boards. Why are not utilisation certificates given to the Central Board? Why should they come to the State Boards?

SHRI JAGANATH RAO: It is according to convenience and to eliminate delay. On the recommendation of the State Social Welfare Board the Central Board sanctions the application and then gives the grant directly in most cases to avoid delay.

TARA SHRIMATI RAMCHANDRA SATHE: Is it not a fact that no grant is sanctioned unless somebody goes from the State Social Welfare Board and inspects that institution?

SHRI JAGANATH RAO: Yes, the Inspector of the State Social Welfare Board goes and inspects before making the recommendation.

SHRIMATI SHYAM KUMARI KHAN: Is it not a fact that unless there is a utilisation certificate every year and unless

Board has been granting large amounts of the audited accounts are received by the money to such bodies as do not keep any Central Social Welfare Board, no grants can be given again?

> SHRI JAGANATH RAO: Yes that is correct.

شرى عبدالغنى بكيا وزبر صاحب فرمائير گر كه وه كيا اس انکوائری کے لئر نیار هیں کن کن بوگس فرسول روبیه دیا گیا <u>ہے</u> اور اگر دیا گیا ھے تو کیا اس پر کوئی ایکشن لیں گر ؟

† श्री अब्दुल ग़नी: क्या वजीर साहब फरमायेंगे कि वह क्या इस इन्क्वायरी के लिए तैयार है कि किन-किन बोगस फर्मों को या इंस्टिटयशन्स को सेंटल बोर्ड की तरफ से रुपया दिया गया है और अगर दिया गया है तो क्या इस पर कोई ऐक्शन लेंगे ?]

SHRI JAGANATH RAO: If any complaint is received, I promise the hon. Member that the complaint will be gone into.

SHRI BHUPESH GUPTA: You have noted, Sir, that the Minister that 'We do not receive any complaint'

SHRI JAGANATH RAO: We have not. SHRI BHUPESH GUPTA: We did not receive or have not . . .

Mr. CHAIRMAN: He said 'We have not',

^{†[]} Hindi transliteration.

SHRI BHUPESH GUPTA: It is worse than 'do not'. Has the hon. Ministers attention been drawn to newspaper reports from time to time that grants are being made to non-existent institutions or for the purpose of patronage? If his attention has been drawn, how he proceeds in the matter especially when huge funds are being placed at the disposal of this body? May I know why the Government is not, in view of such allegations openly being made, seeing to it that the Ministry itself takes initiative in finding out from authorities distributing the funds whether they are doing it properly according to the purposes of the Social Welfare Board? It seems the Ministry is detached and nonaligned in this matter.

SHRI JAGANATH RAO: This Department of Social Security was formed only about eight months ago. In this period no complaint has been received by this Ministry. If the Member has any complaint in view, certainly I promise we will go into it.

SHRI BHUPESH GUPTA: Why are you a Minister?

SHRIMATI SHAKUNTALA PARANJ-PYE: Is it not a fact that the report of the one woman Commission, headed by Dr. Mrs. Karve, which was instituted by the Government has never been placed on the Table of the House?

SHRI JAGANATH RAO: I want notice.

MEMORANDUM FROM EMPLOYEES OF MESSRS. RIVERS STEAM NAVIGATION CO. LTD., CALCUTTA

*70. SHRI BHUPESH GUPTA: Will the Minister of Transport be pleased to state:

(a) whether the representatives of the employees of Messrs. Rivers Steam Navigation Company Ltd., Calcutta, met him recently and submitted any memorandum;

- (b) if so, whether a copy of the memorandum will be placed on the Table of the House;
- (c) what action, if any, Government have taken in the matter; and
- (d) whether it is a fact that the Company proposes to retrench a large number of its employees and workers?

THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) to (d) A statement giving the information required is laid on the Table of the Sabha.

STATEMENT

(a) to (d) The Co-ordination Committee of Rivers Steam Navigation Employees Unions addressed a Memorandum to the Union Minister of Transport on the 9th December 1964. A copy of the Memorandum is attached. [See Appendix L1, Annexure No. 3]. The Government of India have recently acquired a controlling interest in the equity capital of the Company and a new Board of Directors has been formed which will look into the points raised in the Memorandum (concerning the Company) including the proposal for retrenchment of surplus staff.

Shri BHUPESH GUPTA: The statement says that the Government of India have recently acquired a controlling interest in the equity capital of the Company and a new Board of Directors has been formed which will look into the points raised in the Memorandum. May I have some idea about the controlling interest acquired by the Government? What is meant by controlling interest? What will be the position of the Government in the undertaking and what will be the position of the previous owners?

Shri RAJ BAHADUR: After negotiations we have entered into an agreement which has been signed on 6th February 1965, under which all the 500,000 ordinary shares of £1 each of the River Steam Navigation Company Limited, have been taken over by the Government of India for a nominal value of £1. For the time being 450,000 shares have been transferred in the name of the President